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ASSAM ACT NO. XXII OF 2005

(Received the assent of the Governor on 8th May, 2005)

THE ASSAM TRIBAL DEVELOPMENT AUTHORITY  
(AMENDMENT) ACT 2005

AN  
ACT

further to amend the Assam Tribal Development Authority Act, 1983.

Whereas it is expedient further to Assam Act XI amend the Assam Tribal Development Authority Act, 1983 hereinafter referred to as the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title  
extent and  
commencement

- 1 (1) This Act may be called the Assam Tribal Development Authority (Amendment) Act, 2005.  
(2) It shall have the like extent as the principal Act.  
(3) It shall come into force at once.

Amendment of  
the preamble

- 2 In the principal Act, in the Preamble, in between the words "Plains Tribal Areas" and "of the state", the words "out side the Bodoland Territorial Area District and other Autonomous Council Areas" shall be inserted.

Amendment of  
section 4

- 3 In the principal Act, in section 4, -  
(i) for the existing clause (d), the following shall be substituted, namely:-  
"(d) 2 (Two) President of Zilla Parishad elected against the reserved seat for Tribal; (2) (Two) Social Worker of the Tribal community to be nominated by the Government out of which one should be woman."

M. K. DEKA,

Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.